

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-125/2008(pt.)/11341/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Margaret Lalrinsangi,
Joint Registrar (Estt.), Gauhati High Court,
Aizawl Bench, Aizawl.

Dated Guwahati, 28th November, 2022.

Sub:- Earned leave.

Ref:- Your letter dated 24.11.2022

Madam,

With reference to the above, I am directed to inform you that the prayer of Smti R. Vanlalchami, Presiding officer, MACT, Aizawl regarding **Earned Leave for 11 days w.e.f. 22.11.2022 to 02.12.2022**, has been granted. Further, Smti. R. Vanlalchami, has been directed to hand over charge to the District & Sessions Judge, Aizawl Judicial District and in his absence to the next senior most Grade-I Judicial officer of the Aizawl District.

Both the officers may be informed.

Yours faithfully,

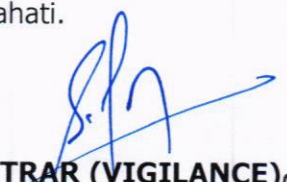
sd/-

JT. REGISTRAR (VIGILANCE)

Memo no.NO.HC.VII-125/2008(pt.)/11342-11343/A. dtd. , 28-11-2022

Copy to:

1. The District & Sessions Judge, Aizawl Judicial District.
2. Smti R. Vanlalchami, Presiding officer, MACT, Aizawl .
3. ✓ The Project Manager, Gauhat High Court, Guwahati.


JT. REGISTRAR (VIGILANCE) Rao